



Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs,
Civil Secretariat Srinagar/Jammu.

Notification

Jammu, the 10th April, 2019

SRO 280 : - In exercise of the powers conferred by sub-section (1) of section 492 of the Code of Criminal Procedure, Samvat 1989, and all other enabling provisions in this behalf and in supersession of notification 326 dated 11th September, 2007, the Government hereby appoint Sh. Sanjay Kohli, Chief Prosecuting Officer as Special Public Prosecutor to conduct the case titled State V/s Rakesh Kumar Gupta and others FIR No261/2000 Police Station, Pacca Danga, Jammu pending before the Court of 3rd Addl. Sessions Judge, Jammu on behalf of the State.

Sd/-

(Achal Sethi)

Secretary to Government,
Department of Law, Justice and Parliamentary Affairs.

No: - LD (Acq) 2019/08-Jammu

Dated: - 10 - 04 - 2018.

Copy to the:-

1. Principal Secretary to Government, Home Department.
2. Director General of Police, J&K, Jammu.
3. Registrar General, J&K, High Court Jammu.
4. Director Prosecution, J&K PHQ, Jammu, This is with reference to his letter No. Legal/GB-37/J/2016/20536 dated 29-03-2019.
5. 3rd Addl Sessions Judge, Jammu
6. Director Litigation, Jammu..
7. Sh. Sanjay Kohli, Chief Prosecuting Officer, presently attached with ZPHQ, Jammu for information and necessary action..
8. 3rd Adl. Public Prosecutor, Jammu.
9. General Manager, Government Press, Jammu for Publication in the Government Gazettee
10. SRO section, Department of Law, Justice and Parliamentary Affairs (W 7. S C)

(Waseem Ahmad Lone)

Public Law Officer,

Department of Law Justice and Parliamentary Affairs